

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

O. A. No. 3367/2001.

New Delhi this the 18th day of January 2002

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

S.I. Ram Pal
D/25
S/o Late Sh. Mool Chand Saini
R/o 519, Gali No. 7
Ashok Mohallaak Vihar, Phase-IV,
Mandir Marg, Nagloin
New Delhi.Applicant.
(By Advocate: Ms. Jasvinder Kaur)

Vs.

1. Commissioner of Police,
Police Headquarters
I.P. Estate, New Delhi.
2. Deputy Commissioner of Police,
South West Distt. New Delhi,
Police Headquarters.
I.P. Estate,
New Delhi.

Respondents

(By Advocate: Shri Ajesh Luthra)

O R D E R (Oral)

Hon'ble Shri S.R. Adige, VC (A)

Heard both sides.

2. Applicant's counsel states at the bar that the OA has become infructuous in the light of respondents order dated 7.1.2002 (copy of which taken on record) ^{in the D.E} holding ~~that~~ in abeyance till the finalisation of case FIR No. 152/2000, dated 29.6.2000.
3. The OA is dismissed accordingly. No costs.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

/kd/